

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
(Legal Division)**

**Hearing Schedule for the month of September, 2015 (Advance)**

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
3.9.2015 Thursday At 10.30 A.M.  Miscellaneous Petitions	1.	157/MP/2015	CGPL	Petition for seeking adjustment of tariff for increase/decrease in revenue/costs of Coastal Gujarat Power Limited due to "Change in Law" during the Operating Period for the Financial year 2011-12, 2012-13 and 2013-14. <i>(On admission)</i> .
	2.	118/MP/2015	SPL	Petition under section 79 of the Electricity Act,2001 read with statutory framework governing procurement of power through competitive bidding and Article 13 of the PPA dated 7.08.2007 executed between Sasan Power Limited and the procedures for compensation due to change in law impacting revenues and costs during the operating period.
	3.	98/MP/2015	JPVL	Petition Under section 79 (1) (c) of the Electricity Act,2003 read with Regulations 18 and 32 of the CERC (grant of Connectivity, Long term Access and Medium term Open Access in inter State transmission and related matters) Regulations,2009 for relinquishment of long term open access from 265.35 MW to 0 MW.
	4.	169/MP/2015	RIL	Petition for approval under Section 17 (3) and 17 (4) of the Electricity Act, 2003 for substitution of lenders by the Borrower ad to take on record appointment of SBICAP Trustee Company Ltd.
	5.	176/MP/2015	RIL	Petition for assignment of transmission License granted to petitioner No.2 and Petitioner No.3 in favour of Petitioner No.1 in view of the amalgamation of petitioner No.2 and 3 with the petitioner No.1. and Approval under section 17 (3) and 17 (4) of the Electricity Act,2003 for creation of Security interest by the Borrower in favour of SBICAP Trustee Company Limited
	6.	116/MP/2015	WRLDC	Petition for default in payment of Unscheduled interchanges charges and deviation charges in excess of the drawl schedule by Essar Power MP Limited and default in opening Letter of credit towards the nonpayment of UI and DSM charges.
	7.	563/MP/2014	MIEL	Petition under Regulations 12 and 13 of the CERC (Deviation Settlement Mechanism and related matters) Regulations, 2014.
	8.	124/RC/2015	BALCO	Application seeking direction for compliance of order dated 30.10.2014 Petition No. 134/MP/2011 for payment of UI bills for the period 3.5.2010 till 31.5.2011 and 1.6.2011 to 30.09.2013 under Section 142 of the Electricity Act, 2003.
	9.	203MP/2015	GMR	Petition for adjudication of dispute between GMR Kamalanga Energy Limited and PGCIL in relation to illegal threat of encashment of the bank guarantee furnished in relation to the long term open access
	10.	209/MP/2015	RKMPPL	Petition Under Section 79 )1) (f) of the Electricity Act,2003 read with Regulations 8 (7) & 32 of the CERC (Grant of connectivity Long -term Access and Medium Term Open Access in inter State Transmission and related matters ) Regulations,2009 and clause 6.4. of the procedure for drawl of start-up power for new Generation Stations,2014.

10.9.2015 Thursday At 10.30 A.M. Generation Tariff	1.	12/RP/2015	APPL	Review Petition against the order dated 06.05.2015 passed by the Commission in Petition No.229/2010 approving the tariff of Indira Gandhi Super Thermal Power Project Stage-I (3x500 MW). (On admission).
	2.	283/GT/2014	NTPC	Approval of tariff of Khalgaon Super Thermal Power Station Stage-II (1500 MW ) for the period 1.04.2014 to 31.03.2019.
	3.	290/GT/2014	NTPC	Approval of Tariff of Singrauli Super Thermal Power Station (2000 MW) for the period from 1.4.2014 to 31.3.2019.
	4.	270/GT/2014	NTPC	Approval of Tariff of Simhadri Super Thermal Power Station Stage-I (2x500 MW) for the period from 1.4.2014 to 31.03.2019.
	5.	294/GT/2014	NTPC	Approval of Petition for determination of tariff of Simhadri Super Thermal Power Station, Stage-II (1000 MW) for the period from 01.04.2014 to 31.03.2019.
	6.	277/GT/2014	NTPC	Petition for approval of Tariff of Vallur Thermal Power Project (3x500 MW ) for the period from 1.4.2014 to 31.03.2019
	7.	130/GT/2014	NTPC	Petition for approval of tariff of Barh Super Thermal Power Station Stage-II (2x660 MW) for the period from anticipated Date of Commercial Operation of Ist Unit (unit No.-iv) to 31.03.2019
	8.	130/MP/2015	GRIDCO	Petition for implementation/enforcement of the provisions of the CERC (Terms & Conditions of Tariff) Regulations, 2014 regarding declaration of Commercial Operation Date in respect of Unit-IV of Barh Super Thermal Power Station Stage-II (660 MW) and for consequential directions.
	9.	184/TT/2015	PGCIL	Approval under Regulations -86 of CERC (CBR) 1999 for determination of Transmission tariff at Gorakhpur line along with associated bays at Gorakhpur under immediate Evacuation System associated with Barh-II TPS in Eastern Region for tariff Block 2014-19..
	10.	189/TT/2015	PGCIL	Approval of determination of transmission Tariff from DOCO to 31.03.2019 for (a) Central Sector Portion of Establishment of Fibre Optic Communication System in Northern Region (1030.426 km)
	11.	45/TT/2014	PGCIL	Transmission Tariff for 765 KV D/C Champa Pooling Station-Raipur Pooling Station Transmission Line with associated bays at Raipur PS under Establishment of Pooling stations at Champa & Raigarh (near Tamnar( for IPP Generation Projects in Chhattisgarh (Set B/WR1-IPPB) in Western Region for tariff block 2009-14 period.
	12.	108/TT/2014	PGCIL	Approval for determination of Transmission Tariff from DOCO to 31.03.2019 for (A) Nellore-Thiruvalam 400 KV D/C Quad line, (B) Extension of 400/220 KV substation at Nellore- Thiruvalam 400 KV D/C Quad line, (B) Extension of 400/220 KV substation at Nellore, (C) Extension of 400/220 KV substation at Thiruvalam, (D) 1X50 MVAR line reactor at both ends of each circuit of Nellore- Thiruvalam-Melakottaiyur 400KV D/C along with 450 ohms NGR and (E) Thiruvalam and Melakottaiyur Substations under Transmission System associated with System Strengthening -XVIII in Southern Regional Grid in Southern Region for tariff block 2014-19.
	13.	57/TT/2013	PGCIL	Transmission tariff for 400KV D/C Navasari-New Mumbai (Boisar) and other assets associated with Regional System of MUNDRA UMPP.

10.9.2015 Thursday At 2.30 P.M.	14.	55/MP/2015	JITPL	Petition for the relinquishment of the Long Term Open Access under the Bulk Power Transmission Agreement dated 13.05.2010 under Regulation 18 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in Inter-State Transmission and related matters) Regulations, 2009
15.9.2015 Tuesday At 10.30 A.M.  Miscellaneous Petitions	1.	17/RP/2015	JPL	Petition for review of the order dated 7.5.2015 in Petition No. 37/TT/2015 for determination of Transmission Tariff for Transmission System associated with evacuation of Power from Karcham Wangtoo HEP ( <i>On admission</i> )
	2.	197/MP/2015	Indian Railways	Petition for Transmission Network for conveyance of power from the generating stations to the injection points of the Railway network under Regulation 7 read with Regulation 12 of the CERC (grant of Connectivity, Long Term Open Access and Medium Term Open Access in the Inter State transmission and related matters) Regulations 2009 ( <i>On admission</i> )
	3.	179/MP/2015	JVVNL	Petition Under Section 79 of the Electricity Act,2003 read with clause 5.2. of the operating code under the Indian Electricity Grid Code and Regulations 12 and 13 of the CERC(Unscheduled Interchange Charges and related matters) Regulations,2009 Regulations 79 (1) &(2),12,13 of the CERC (Deviation Settlement Mechanism and related matters) Regulations 2014 and Regulations 111,114 and 115 of the CERC (Conduct of Business ) Regulations,1999 ( <i>On admission</i> )
	4.	183/MP/2015	MEPL	Petition Under Section 79 (1) (f) red with section 79 (1) (b) of the Electricity Act,2003 for the adjudication of disputes over an increase in tariff sought by the petitioner for its power plant selling power to Andhra Pradesh and Telangana licensees ( <i>on admission</i> )
	5.	149/MP/2015	NLC	Petition seeking Lignite transfer Price of NLC Mines for the period 1.04.2009 to 31.03.2014 on account of truing up additional capitalization, O&M income tax, return on equity and FERV along with Ministry of Coal guidelines on Fixation of Transfer price of Lignite
	6.	192/MP/2015	PGCIL	Petition for reimbursement of additional expenditure towards deployment of special security forces (CISF at Wagoora Sub-Station for the year 2014-15 in NR.
	7.	143/MP/2015	NTPC	Petition for clarification on sharing of capacity charges among beneficiaries of the generating station as per Regulations 30 (4) and 42 of CERC (Terms and conditions of Tariff) Regulations, 2014
	8.	163/MP/2015	JPGl	Petition for creation and continuation of securities in favour of the security trustee, presently being IDBI Trusteeship services Limited.
17.9.2015 Thursday At 10.30 A.M.  Miscellaneous Petitions & Transmission Tariff	1.	08/SM/2015	Suo-Moto	Petition for non-compliance of regulation 5.2.(o) of the CERC (Indian Electricity Grid Code) Regulations,2010
	2.	151/TT/2014	PGCIL	Approval for determination of (i) Truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for Asset-I: 400KV Gandhar-Padge S/C transmission line with associated bays and 400KV Gandhar-Gandhar S/C transmission line and AssetII: 220 KV Gandhar-Bharuch D/C transmission line with associated bays and 400KV Gandhar-Dehgam D/C transmission line with associated bays and 400KV Gandhar-Dehgam D/C transmission line with sub-station at

				Dehgam associated with Gandhar Gas Power Station (Stage-I) in WR.
	3.	152/TT/2014	PGCIL	Approval for determination of (i) Truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for 50MVAR Reactor alongwith the associated equipments at Chandrapur Sub-station in WR.
	4.	153/TT/2014	PGCIL	Approval for determination of (i) Truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for Bhadrawati- Chandrapur 400 KV D/C transmission line in WR.
	5.	154/TT/2014	PGCIL	Approval for determination of (i) Truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for 400/220 KV Khandwa S/S and LILO of 400 KV D/C Itrasi- Dhule transmission line at Khandwa in WR.
	6.	155/TT/2014	PGCIL	Approval for determination of (i) Truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for Fixed and Thruster Controlled Series Compensation for 400 KV D/C Raipur -Rourkela line at Raipur in WR
	7.	159/TT/2014	PGCIL	Approval for determination of (i) Truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for combined assets of Tarapur transmission System associated with Tarapur Atomic Station Stages 3 &4 in WR.
	8.	160/TT/2014	PGCIL	Approval for determination of (i) Truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for 400 KV D/C Raipur-Chandrapur (Bhadrawati) transmission line in WR.
	9.	161/TT/2014	PGCIL	Approval for determination of (i) Truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for 400 KV D/C Kolhapur-Mapusa transmission line (ckt. I & ckt. II) in WR.
	10.	162/TT/2014	PGCIL	Approval for determination of (i) Truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for Korba- Budhipadar Transmission System In WR.
	11.	163/TT/2014	PGCIL	Approval for determination of (i) Truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for 400 KV D/C Raipur & Rourkela extension under Eastern-Western inter-regional link.
	12.	211/RC/2015	PXIL	Petition seeking additional time to comply with the Commissions directions regarding Net worth Norms and Shareholding Pattern as prescribed under Regulations 18 (i), 19(1) and 20 of the CERC (Power market) Regulaions,2010.
18.9.2015 Friday At 11 A.M. Public Hearing		Public Hearing		Proposed norms for determination of generic tariff for Municipal Solid Waste/Waste to Energy projects and indicative tariff for 2015-16.
22.9.2015 Tuesday At 10.30 A.M.  Generation Tariff	1.	220/MP/2015 With I.A. 27/2015	JPL	Petition under Section 79 (1) (k) of the Electricity Act,2003 red with Regulations 8 (7) of the CERC (Grant of connectivity, long term access and medium term open access in inter -state transmission and related matters Regulations ,2009
	2.	94/MP/2015	RETL	Downgrading or Trading License of Reliance Energy trading Limited
	3.	20/RP/2015	UPCL	Review Petition Under regulations 103 of the CERC (Conduct of

				Business) Regulations, 2009 and under Section 94 (1) (f) of the Electricity Act, 2003 for review of Order dated 10.7.2015 in Petition No. 160/GT/2012
	4.	18/RP/2015	NLC	Petition for Review of Order dated 10.07.2015 in Petition No.197/GT/2013
	5.	264/GT/2014	NHDC	Petition for approval of Generation Tariff for Omkareshwar Project Under Section 79(1) of the CERC( Conduct of Business) Regulations 1999 and section 79 (1) (A) of the Electricity Act,2003 for the period from 1.4.2014 to 31.3.2019.
	6.	460/GT/2014	NHDC	Petition for determination of True-up tariff for Omkareshwar Project Under Section 79(1) of the CERC( Conduct of Business) Regulations 1999 and section 79 (1) (A) of the Electricity Act,2003 for the period from 1.4.2009 to 31.3.2014.
	7.	265/GT/2014	NHDC	Petition for approval of Generation Tariff for Indira Sagar Power Station Under Section 79(1) of the CERC( Conduct of Business) Regulations 1999 and section 79 (1) (A) of the Electricity Act,2003 for the period from 1.4.2014 to 31.3.2019.
	8.	461/GT/2014	NHDC	Petition for determination of True-up Tariff for Indira Sagar Power Project Under Section 79(1) of the CERC( Conduct of Business) Regulations 1999 and section 79 (1) (A) of the Electricity Act,2003 for the period from 1.4.2009 to 31.3.2014.
	9.	172/GT/2015	THDC	Petition for Truing up of Capital expenditure for the period 2009-14 in respect of Tehri HPP.
	10.	178/GT/2015	THDC	Petition for Generation Tariff of Tehri HPP Stage-I (4x250 MW) for the period from 1.4.2014 to 31.3.2019.
	11.	251/GT/2013	BBMB	Petition for Determination of Tariff for Generating and Transmission system of Bhakra-Beas Management Board
22.9.2015 Tuesday At 2:30 P.M.	12.	162/MP/2015	SPL	Petition for computation of compensation for change in Law events during construction period.
	13.	153/MP/2015	SPL	Application for computation of compensation for change in law events during Operating period.
23.9.2015 Wednesday At 14.30 hrs.  Miscellaneous Petitions	1.	197/MP/2015	Indian Railways	Petition for Transmission Network for conveyance of power from the generating stations to the injection points of the Railway network under Regulation 7 read with Regulation 12 of the CERC (grant of Connectivity, Long Term Open Access and Medium Term Open Access in the Inter State transmission and related matters) Regulations, 2009.
24.9.2015 Thursday At 10.30 A.M. Generation Tariff	1.	211/RC/2015	PXIL	Petition seeking additional time to comply with the Commissions directions regarding Net worth Norms and Shareholding Pattern as prescribed under Regulations 18 (i), 19(1) and 20 of the CERC (Power market) Regulaions,2010.
	2.	14/RP/2015	PGCIL	Petition for the review of the Order dated 6.5.2015 in Petition No. 201/TT/2012 for approval of tariff for transmission assets (Group-3 associated with system for Central Part of Northern Grid Part-II in Northern Region for tariff block 2009-14
	3.	283/GT/2014	NTPC	Approval of tariff of Khalgaon Super Thermal Power Station Stage-II (1500 MW ) for the period 1.04.2014 to 31.03.2019.
	4.	290/GT/2014	NTPC	Approval of Tariff of Singrauli Super Thermal Power Station (2000 MW) for the period from 1.4.2014 to 31.3.2019.
	5.	270/GT/2014	NTPC	Approval of Tariff of Simhadri Super Thermal Power Station Stage-I (2x500 MW) for the period from 1.4.2014 to 31.03.2019.

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(T. D. PANT)  
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22.9.2015**